

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 25
IA No. 351/2021
And
CP (IB) No. 358/Chd/Hry/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Nestler Protec (India) Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Ecogreen Energy Gwalior Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Anurag Aggarwal, Advocate for the petitioner-operational creditor in CP (IB) No. 358/Chd/Hry/2019 and for applicant in IA No. 351/2021

Mr. Vaibav Sahni, Advocate for the respondent-corporate debtor in CP (IB) No. 358/Chd/Hry/2019.

CP (IB) No. 358/Chd/Hry/2019

A date is requested by learned counsel for the respondent-corporate debtor on the ground that arguments are to be addressed by Mr. Anand Chhibbar, Senior Advocate, who is not available due to some personal difficulty. Let the matter be listed on 20.12.2022 for arguments at 2:30 PM.

IA No. 351/2021

2. List for hearing on 20.12.2022 alongwith main petition.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022

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